

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:3442  
ANSWERED ON:16.03.2011  
MINISTERS DISCRETIONARY POWERS  
Owaisi Shri Asaduddin; Rao Shri Nama Nageswara

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether modalities have been arrived out to dispense with discretionary powers enjoyed by the Union Ministers; and
- (b) if so, the details thereof?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCE AND PENSIONS AND MINISTER OF THE STATE IN THE MINISTRY OF PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

(a) & (b): A Group of Ministers (GoM) was constituted by the Central Government on 6th January, 2011 to consider measures that can be taken by the Government to tackle corruption. One of the terms of reference of the GoM was for 'relinquishing discretionary powers enjoyed by Ministers at the Centre'. The issue is under consideration of the GoM.